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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA. 753/99

dt. 19.7.99

Between

G. Viswanatham : Applicant

and

1. Supdt. of Post Offices
Parvathipuram Divn.
Parvathipuram

2. Postmaster General
Visakhapatnam Region
Visakhapatnam

3. Chief Postmaster Genl.
AP Circle, Hyderabad : Respondents

Counsel for the applicant : TVVS Murthy &
K. Venkateswara Rao
Advocate

Counsel for the respondents : P. Phalguna Rao
CGSC

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. R. Rangarajan, Member (Admn.)

✓

Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn.))

Heard Mr. T.V.V.S. Murthy, learned counsel for the applicant and Mr. P. Phalgun Rao, learned counsel for the respondents.

1. This OA is filed for a declaration that the applicant is entitled for selection and appointment to the post of EDBPM of Seetharampuram on regular basis on the basis of his eligibility and setting aside the notification dated 20-4-1999.

2. This OA is filed challenging the notification dated 20-4-1999 which is the third notification issued for filling up the said post.

3. In OA1756/97 (Ch. Vasudevarao Vs. Superintendent of Post Offices, Parvathipuram) the first and the second notifications were set aside. It was also stated that issuing notification dated 20-4-99 ^{is} ~~as~~ irregular and that was also set aside. The respondents were questioned as to why the third notification was issued, when the Tribunal had already held that no further notification be issued after second notification if the second notification was not found in order. Respondent No.1 apologized for issuing the third notification and stated that the notification will not be pursued further.

4. In view of the above, all the three notifications stand cancelled on date. In the above stated OA a direction was given to issue a fresh notification for filling up of that post. It is now stated that a fresh notification is being issued shortly.



..2.

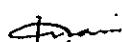
5. As ^a fresh notification is going to be issued shortly, the applicant is at liberty to apply in pursuance of that notification and take his chance for being regularly posted in that post. The applicant should be continued as a provisional candidate till a regular candidate is posted in that vacancy.

6. With the above directions the OA is disposed of.

No costs.

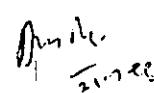


(R. Rangarajan)
Member (Admn.)



(D.H. Nasir)
Vice Chairman

Dated : 19 July, 1999
Dictated in Open Court



sk

9/8/99
1st AND 2nd COURT.

COPY TO -

1. H.D.H.N.J.

2. H.H.R.P.M.(A)

3. H.B.S.S.P.M.(J)

4. D.R. (A) ✓

5. SPARE ✓

TYPED BY
CLERKED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD;

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAVINDRA PRASAD
MEMBER (ADMIN)

THE HON'BLE MR. R. RANGARAJAN ✓
MEMBER (ADMIN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR
MEMBER (JUDL)

ORDER: Date. 19.7.99

ORDER / JUDGMENT

MA. / R.A. / CP. NO

IN
O.A. NO. 753/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
शेष / DESPATCH

- 2 AUG 1999

हैदराबाद न्यायालय
HYDERABAD BENCH